

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

**Item No. 03
IA No. 369/JPR/2020
In
CP No. (IB)- 146/7/JPR/2020
Under Section 7 of IBC, 2016**

In the matter of:

Shakuntala Joshi & Ors.

...Financial Creditor/Applicant

Versus

M/s Hyper Techno Buildmart Private Limited

... Corporate Debtor

**Coram: HON'BLE MR. AJAY KUMAR VATSAVAYI, JUDICIAL MEMBER
HON'BLE MR. K.K. VOHRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Apoorv Khator, Adv.

For the Respondent : Alok Garg, Adv.

ORDER

IA No. 369/JPR/2020

It is submitted that reply and rejoinder are filed in the IA and pleadings are complete in the IA. In the circumstance, list the IA along with the CP on 28.10.2021.

CP No. (IB)-146/7/JPR/2020

Though on 03.12.2020, notice was issued to the Respondent Corporate Debtor and directed the Petitioner to serve the notice and file the affidavit of

service, no affidavit of service is filed till date. At the request of the Petitioner, issue fresh notice to the Respondent Corporate Debtor. Counsel for the Petitioner / Financial Creditor shall collect the notice from the Registry and send the same together with complete paper book and a copy of this order immediately to the Corporate Debtor at its registered address by speed post and file affidavit of service along with copy of postal slip and tracking report within 3 weeks.

In case, the service of speed post on the corporate debtor is not made, the petitioner shall adopt the mode of substitute service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area.

Reply, if any, may be filed within 3 weeks from the receipt of the notice, and rejoinder, if any, may be filed within 2 weeks thereafter. List the matter on 28.10.2021.

-Sd-
(K.K. Vohra)
Technical Member
August 10, 2021

-Sd-
(Ajay Kumar Vatsavayi)
Judicial Member